

1920

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ASSAM SECRETARIAT.

PRIVATE SECRETARY'S OFFICE

File No. _____ Appt. Department

Dy. No. _____ Appt. Branch

B. Progs, For December 1920

Nos. 404-405

Pages 5 6 7 8

SUBJECT

Appt. of Mr. Dentith as special Magistrate of the Khasi and
Jaintia Hills Districts.

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ASSAM SECRETARIAT.
PRIVATE SECRETARY'S OFFICE.

File No. _____ 193 . Apptt. _____ DEPARTMENT.
Dy. No. _____ Apptt. _____ BRANCH.

B. Progs, for December 1920

Nos. 404 - 405

Pages 5.

SUBJECT.

Apptt. of Mr. Dentith as special Magistrate of the Khasi and Jaintia Hills Districts.

References to former Cases.

Pol. A. Feb/12 = 65-74 ($\frac{PM}{10}$ P)
Police B. Sept/18 = 43-47 ($\frac{I P}{V.M.}$ 45)
Judl. B. Sept/19 = 58-61 ($\frac{I M}{91}$)
_____ Aug/18 = 13-23 (II J - 16)
Police B. June/19 = 66-71 ($\frac{I P}{V.M.}$ 18)

References to later Cases.

Nil.

Refd 29/4/79
U. B. 28/6/79
Amichaukar 24/7/79

Please prepare in case it is required, a draft order appointing Mr. Dentith a special Magistrate to try the case ~~Emper~~ versus Granger under s.2 Regulation V of 1896

Sd/- E.K. Rhodes

9.2.20.

U.S.

A formal notification will perhaps be necessary in this case. Had Mr. Dentith re-joined as the D.C. K. & J Hills no further notification would probably have been required, as Secs. 22, 23, 38 (2) and 40 of the Chin Hills Regulations were extended to the K. & J Hills district in a restricted and modified form-vise notification No.784 P, dt. 9.10-11, page 54 of the manual of the Local Rules.

A draft notification is put up and if necessary the L.R. may be consulted.

As the notification is new of its kind it would be safer if the L.R. could see it before issue.

Sd/-
2.12.20.

L.R. U.O.

Will you kindly see ^{notes} order prepage ⁺ say whether the notification below would be in order.

C.K. Rhodes.
9.10.20.

U.S.,

In this case I think Section 2 of the original Regulation V of 1896 - Chin Hills Regulation - would not strictly speaking apply. This Regulation was extended to the Khasi and Jaintia Hills District by our Notn. No.784 P., dated the 9th Oct. 1911 published at page 54 of the ^{Manual} of Local Rules and Orders and hence this notification is our law on the subject. Under Clause 1 of this notification the D.C. has already got the power of a Superintendent under the original Regulation and in this particular case of Mr. Granger D.C. must have issued an order asking him to clear out of the District which Mr. Granger must have disobeyed and hence the necessity of instituting a case against him under Clause 2 of the said notification arises. Obviously the D.C. cannot himself try the man for disobedience of orders

Contdp/2...

Amey
24/7/99

-2-

nor any of the available officers of the district can try this case-~~as Mr. Granger is apparently a British/~~ ^{European} nor it is desirable to try this case- as Mr. Granger is apparently a British/subject. It is, therefore, necessary to appoint a third officer competent to try a British European subject and it is, therefore proposed that Mr. Dentith should be appointed. It will be noticed that Clause 2 of the notification mentions only "a Magistrate" and as the C.C. is empowered under the general provisions of the Criminal Procedure Code to appoint any person a Magistrate and as Mr. Dentith is already a Magistrate of the First Class - only during his special duty at the Secretariat his powers are lying dormant - no special powers need be given to Mr. Dentith whom the C.C. may appoint to be the Magistrate for the purposes of Clause 2 of the notification in respect of the case King Emperor Versus Mr. R. Granger." I think, therefore, that a notification in the terms of the draft I put up below might issue immediately if it cannot wait for the L.R. who is expected back here by this evening I understood that the matter was immediate.

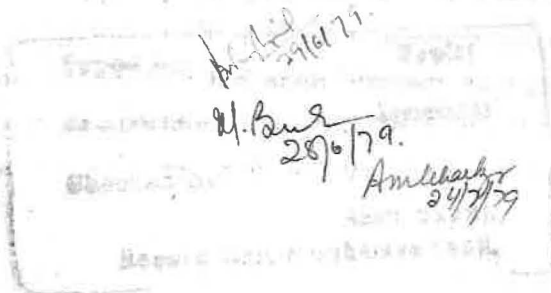
Sd/-
10.12.20.

approved - The case is ~~is~~ likely to be held today send a copy at once to the D.C.

Sd/-
10.12.20.

Notfn. No.11703 A, dt. 10.12.20, and Memo No. 11704-06A, dt. 10.12.20 to Mr. A.W. Dentith, I.C.S., the D.C. K & J Hills, and the Comr. Surma Valley and Hill Division.

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Notification.

Dt. 10/12/20.

Chief Commissioner
No. 11703 A. - The D.C. is pleased to appoint Mr. A.W. Dentith, I.C.S., to be the Magistrate under Clause 2 of Notification No. 784 P., dated the 9th October 1911 in respect of the case King Emperor versus Mr. R. Granger.

Sd/- A.W. Batham

Chief Secretary to the C.C.

Memo No. 11704-06 A. dt. 10.12.20

Copy forwarded to Mr. A.W. Dentith
D.C. K & J Hills
Commissioner Surma Valley
and Hill Division.

For

information (Mr. Dentith has been informed direct.)

()
to Commr. only.

By order etc.

Sd/- C.K.R.

Under Secretary.

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29/12/20
U. B. S.
29/12/20
Amkhar
29/12/20

K.W.

NOTIFICATION.

The _____ 191 .

No. . A . In exercise of the powers vested in him by section 2 of the Chin Hills Regulation, 1896 (Regn. V of 1896), the Chief Commissioner hereby invests Mr. A.W. Dentith, I.C.S. a magistrate of the first Class now on special duty, with the powers of a Supdt. under the said Regulations for the trial of the case King-Emperor versus Granger in the district of the K & J Hills.

Chief Secretary to the Chief Commr.
of Assam.

Memo.No.

Copy forwarded to Mr. A.W. Dentith, I.C.S. for information
the Commr. S.V. & H. D.

(2 Mr. Dentith has been informed direct.)

(para 2 to the
commr. only)

By Order of the Chief Commr.
of Assam.

SHILLONG

The _____ 191 .

Sd/- Devendra
9.12.20

Under Secretary to the Chief
Commr. of Assam.

Y
X
X
X
X

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29/12/29
H.R. 28/6/29
Amended
24/7/29